

ITEM NO.26

COURT NO.13

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRLMP. 10270/2015 in Criminal Appeal No(s). 607/2015

SHANE HAIDAR & OTHERS

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH
(For impleadment)

Respondent(s)

Date : 31/08/2015 This application was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH
[IN CHAMBERS]

For Appellant(s) Ms. Jentiben A.O., Adv.
Mr. Sajith. P,Adv.

For Respondent(s) Mr. Arup Banerjee,Adv.
Ms. Pallavi Sharma,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Having regard to the averments made in the application, I am of the view that it is just and proper that the applicant is allowed to be impleaded in the array of parties.

Crl.M.P. for impleadment is allowed.

Cause title be amended accordingly.

(Neeta)
Sr. P.A.

(Tapan Kumar Chakraborty)
Court Master